

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 109 of 2021**

**IN THE MATTER OF:**

**Sushil Kaudinya**

**...Appellant**

**Versus**

**Construmart online Pvt. Ltd. & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Ankur Singhal, Advocate.**

**For Respondent: Mr. Gaurav Singh and Ms. Vediccaa Ramdane, Advocates  
for R-1.**

**Mr. Vishal Ganda, Ms. Akanksha Mathur and Mr.Rahul  
Jain Advocate for IRP**

**O R D E R**  
**(Virtual Mode)**

**26.03.2021** Learned Counsel for the Appellant, Respondent No. 1 and 2 are present.

2. Learned Counsel for the Appellant and Respondents submitted that they have entered into settlement outside the court only yesterday.

3. In view of the submission, Learned Counsel for the Appellant is directed to bring on record 'terms of the settlement' before this Tribunal through Affidavit, latest by 06.04.2021.

4. In terms of the direction the Resolution Professional has filed the status report which is taken on record.

5. Interim directions to continue.

6. List the Appeal 'For Admission (After Notice)' on **22<sup>nd</sup> April, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**